



IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CRIMINAL APPLICATION (DIRECTION) NO. 12305 of 2025
With
CRIMINAL MISC.APPLICATION (PAROLE LEAVE) NO. 1 of 2025
In R/SPECIAL CRIMINAL APPLICATION NO. 12305 of 2025

=====

MOHAMMED ASGARALI MOHAMMAD VAJIRALI
Versus
STATE OF GUJARAT & ORS.

=====

Appearance:
MR HEMANT B RAVAL(3491) for the Applicant(s) No. 1
NOTICE SERVED for the Respondent(s) No. 2,3,4
MS JYOTI BHATT, APP for the Respondent(s) No. 1

=====

CORAM: HONOURABLE MR. JUSTICE M. R. MENGDEY

Date : 17/06/2026

ORDER

From the jail remarks submitted on record it appears that the process for consideration of the case of the petitioner for grant of remission is underway and the opinion from the Advisory Committee has also been called for, which has been received and the same shall be put up before the concerned authority in the near future.

Having regard to these aspect, the concerned authority shall take an appropriate decision, in accordance with law, on the application submitted by the petitioner for grant of remission, as expeditiously as possible, preferably within a period of 6 months from the date of receipt of the order.

With the aforesaid observation, the present application is disposed of.

IA also stands disposed of.

Manshi

(M. R. MENGDEY, J)